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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL
LAW DEPARTMENT
Legislative
NOTIFICATION

No. 288-L.—17th February, 2014.—The Governor having been pleased to order, under rule 66 of the

Rules of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons and the Financial Memorandum which accompany it, in the *Kolkata Gazette*, the Bill, the Statement of Objects and Reasons and the Financial Memorandum are accordingly hereby published for general information:—

Bill No. 2 of 2014

THE WEST BENGAL STATE HEALTH SERVICE
(AMENDMENT) BILL, 2014.

A
BILL

to amend the West Bengal State Health Service Act, 1990.

WHEREAS it is expedient to amend the *West Bengal State Health Service Act, 1990*, for the purpose and in the manner hereinafter appearing;

West Ben. Act
VII of 1990.

It is hereby enacted in the Sixty-fifth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

1. (1) This Act may be called the West Bengal State Health Service (Amendment) Act, 2014.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

*The West Bengal State Health Service
(Amendment) Bill, 2014.*

Amendment of
section 14 of the
West Ben. Act
VII of 1990.

2. In section 14 of the West Bengal State Health Service Act, 1990, for the words "State Public Service Commission", the words "West Bengal Health Recruitment Board" shall be substituted.

STATEMENT OF OBJECTS AND REASONS.

The West Bengal Health Recruitment Board has been constituted for the purpose of conducting direct recruitment to different medical and non-medical posts belonging to Group B&C in different Directorates under control of this Department including the Group A posts like Medical Officers (General Duty and Specialist) in respect of which the Health and Family Welfare Department is the appointing authority except the faculty members of the West Bengal Medical Education Service. The WBHRB is now functioning and ready to start the recruitment process.

2. The post of Medical Officer (General Duty and Specialist) have already been delinked from the purview of the PSC, WB so that the WBHRB can undertake recruitment to that post.

3. Now, it has been considered expedient and necessary to amend the sub-section (2) of Section 14 of the West Bengal State Health Service Act, 1990 to facilitate conduct of direct recruitment through the West Bengal Health Recruitment Board instead of the PSC, WB.

4. The Bill has been framed with the above objects in view.

KOLKATA,
The 17th February, 2014.

MAMATA BANERJEE,
Member-in-charge.

FINANCIAL MEMORANDUM.

The Bill, if enacted and brought into operation, would not involve any net additional expenditure from the consolidated fund of the State as the organisation conducting the recruitment to the post of Medical Officer (GDMO & Specialist) has been proposed to be changed only.

KOLKATA,
The 17th February, 2014.

MAMATA BANERJEE,
Member-in-charge.

By order of the Governor,
MALAY MARUT BANERJEE,
Secy. to the Govt. of West Bengal,
Law Department.